

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.426**  
**CP/210/ND/2022**

**IN THE MATTER OF:**

|                                 |     |            |
|---------------------------------|-----|------------|
| Mahesh Gupta                    | ... | Applicant  |
| Versus                          |     |            |
| Gopi Nath Private Limited & Ors |     | Respondent |
|                                 | ... |            |

**under Section 241-242**

**Order delivered on 23.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

|                    |  |
|--------------------|--|
| For the Applicant  | : Mr. Sachin Tanwar, Proxy Counsel           |
| For the Respondent | : Mr. Sanjeev Kumar Sharma, Mr. Rajiv Dalal, |
| Advs.,             |  |
|                    | for R-3 & 5                                  |

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

This Tribunal vide order dated 21.12.2023, directed the parties to file written submissions not more than three pages within ten days. Today, both the parties are present physically and submitted that written submissions have been filed and the same is available on the e-portal of this Tribunal. Heard the matter in length. Order in this matter is **reserved**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**